

(5)

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Order Sheet (contd)

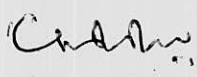
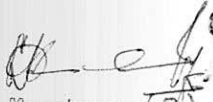
Date	Office Notes	Orders of Tribunal
4.2.86	Dy Registrar of High Court of Karnataka in his letter dated 3-2-86 has forwarded to the Madras Bench of C.A.T., a memo filed by Advocate for the Applicant for withdrawal of the writ Petition. A copy of the forwarding letter was endorsed to this office for information.	
6.2.86	As directed by Registrar, the ^{main} papers relating to the W.P. were obtained from the High Court on 6-2-86. Registrar Place before me in accordance 14.2.86 Jee 192	
14 15-2-86	Registered Memo received from before Madras Bench by post. Placed below the Tribunal. R.	

**IN THE CENTRAL ADMINISTRATIVE
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(6)

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
14-2-86	Notice to Jehhows and vocale and post before sent on 11/3/86 <i>[Signature]</i> 4386	The applicant has filed a petition for withdrawal of the application. Since the final disposal of the application can be done by a Bench, this will be posted before a Bench, as soon as a Bench is constituted. <i>[Signature]</i> (A. Sreedharan Nair) Member 14-2-86
5-3-86 11-3-86	Notice issued to Advocate for applicant.	None present for the applicant. Shri M. Vasudeva Rao present for the respondent. The Counsel for the applicant has filed an application for withdrawal of the petition on 3.2.86, which was Writ Petition at that time, by the High Court of Karnataka later transferred to this Tribunal.

Date	Office Notes	Orders of Tribunal
		Shri Vasudeva Rao, learned Counsel for the respondent, has no objection to the withdrawal. In view of this, the applicant is permitted to withdraw the writ petition and the petition is dismissed as withdrawn. <i>m/m</i>  Member (RR) 11.3.86  Member (R) 11.3.86
	<i>ALL C.G.S.C has prayed for a copy of the Judgement dt 11.3.86. Added R file copy. Self-Registration 31786</i>	
8.8.86	order issued to the Applicant Respondents & their Advocates is added to file <i>order served to R-1 R-3 & Advocate for Applicant-2 to R-2 & C.G.S.C. order issued to Applicant 2 R-4 is received back undelivered.</i>	

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

ORDER SHEET PART - I (Contd.)

R. F. A. / R. S. A. / ~~M. F. A.~~ / M. S. A. / W. P. / C. R. P. / O. C. P.

of 19.....

Office Note

Orders of Court

Inter relief refund.
16/8